

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 6
173/241-242(PB)/2019

IN THE MATTER OF:

Emaar Holding II

.... Applicant/petitioner

Vs.

Emaar MGF Land Ltd. & Ors.

.... Respondent

Order under Section 241-242

Order delivered on 04.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Arun Kathpalia, Sr. Adv. With Mr. Dheeraj Nair, Mr. Kumar Kislay & Mr. Angad Baxi, Advs.

for the respondent

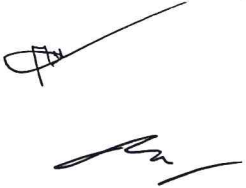
Mr. Sudipto Sarkar, Sr. Adv. With Mr. Kunal Sinha, Adv. For R-1
Dr. U.K Chaudhary, Sr. Adv. With Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Ms. Pratham Soni, & Mr. Pritpal Singh Nijjar, Advs. For R-2, 3, 4 & 8
Mr. K. Datta & Mr. Santosh Krishnan, Advs. for R-9

ORDER

Petition mentioned.

Notice of the petition.

Ms. Manisha Chaudhary, briefing counsel to Dr. U.K Chaudhary, learned senior counsel for respondents No. 2, 3, 4 & 8, accepts notice. Mr. Kunal Sinha, briefing counsel to Mr. Sudipto Sarkar, learned senior counsel for respondent No. 1, accepts notice. Likewise, Mr. Santosh Krishnan, briefing counsel to Mr. Krishnendu Datta, learned counsel



for respondent No. 9, accepts notice. A copy of the complete paper book shall be furnished to each of them during the course of the day.

Reply be filed within three weeks with a copy in advance to the counsel for the petitioner.

In respect of the other respondents, notices be issued for 15.01.2020.

List the matter on 15.01.2020.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)